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Central Administrative Tribunal
Principal Bench, New Delhi.

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CP-59/97 in
DA-2211/95

New Delhi this the 25th day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Manohar Lal Mehta,
R/o Q.No.30-A, Railway Colony,
Tughlakabad, Delhi. Petitioner
(through Sh. Yogesh Sharma, advocate)

versus

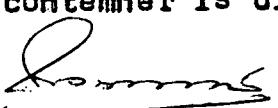
Sh. Shanti Narain,
General Manager,
Northern Railway,
Baroda House,
New Delhi. Respondent
(through Sh. P.S. Mahendru, advocate)

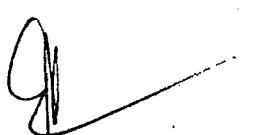
ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The learned counsel for the respondents have produced an order dated 11.11.96. The learned counsel for the petitioner says that this cannot be an order passed by the respondents after the order in the Contempt of Courts Act proceedings are initiated. We have perused the order of this Tribunal dated 22.05.96 by which a direction was given to treat that O.A. as her representation and also directed to pass a reasoned and speaking order and communicate the same to the applicant by registered post.

We are satisfied with the order produced by the respondents that the substantial compliance has been done. Nothing survives in this contempt petition and the proceedings are dropped. Notice issued to the alleged contemner is discharged.

/v/v/


(S.P. BISWAS)
M(A)


(Dr. JOSE P. VERGHESE)
V.C.(J)